

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 128 of 2013 in DFR 671 of 2013

Dated : 3rd May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Ors.Respondent(s)**

Counsel for the Appellant (s) : Ms. Suparna Srivastava

Counsel for the Respondent (s): Ms. Ranjitha Ramachandran for R.2 & 3

ORDER

IA No. 128 of 2013
(Appl. for condonation of delay)

Ms. Ranjitha Ramachandran, the learned counsel undertakes to file Vakalatnama on behalf of Respondent Nos. 2 & 3 and seeks some time to file the reply. Accordingly, she is directed to file the same on or before 13.05.2013 after serving copy on the other side.

Post the matter on **15.05.2013.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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